STATEMENT RE. OWNERSHIP OF LAND BELOW THE SEA WITHIN THE TERRITORIAL WATERS OF THE COUNTRY

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Mr. Speaker, Sir, Shri Madhu Limaye, M.P., has raised the question of ownership of Land below the sea within the territorial water of the country and has stated that the Maharashtra Government is encroaching on the rights of the Union of India.

The reference is to the scheme of reclamation formulated and pursued by the Maharashtra Government relating to the reclamation of foreshore. The right of the State Government to the foreshore i.e. the area intervening the high-water mark and low-water mark is based on sections 294 and 295 of the Maharashtra Land Revenue Code, 1966. The Bombay City Land Revenue Act of 1876 contained almost identical provisions and they have been repealed by the aforesaid legislation in 1966.

The right of the State Government to reclaim the foreshore areas between the high-water mark and low-water mark in no way comes in conflict with the constitutional mandate contained in Article 297 of the Constitution. Under this Article such of those lands, minerals and other things of value as are underlying the ocean within the territorial waters or the continental shelf of India shall vest in the Union and be held for the purposes of the Union. This Article conforms to a well recognised rule of International Law and State practice embodied in Article 3 of the Geneva Convention on the territorial sea and the contiguous zone of 1958. According to the Geneva Convention, "the normal baseline for measuring the breadth of the territorial sea is the low water line along the coast. In the Anglo-Norwegian Fisheries case the International Court of Justice held in 1951 that it had no difficulty in finding that for the purpose of measuring the breadth of the territorial sea, it is the low-water mark, as opposed to the high water mark, or the mean between the two tides, which has generally been adopted in the practice of States. This criterion is the most favourable to the coastal State and clearly shows the character of territorial waters as appurtenant 'to the land territory". The Presidential Proclamation on territorial waters issued on 30-9-67 refers to the extension of the territorial sea to a distance of 12 nautical miles measured from the appropriate base-line, which, in the context, is a reference to the low-water mark.

The area between the high-water mark and low-water mark of the coast which has been brought under the Maharashtra legislation cannot be treated as underlying the ocean within the territorial waters or the continental shelf of India within the meaning of Article 297 of the Constitution. Neither the Presidential Proclamation of 1967 nor the accepted rules and principles of International Law warrant the conclusion that such areas come within the territorial waters.

In conclusion it may be stated that the reclamation of the foreshore by the Maharashtra Government under the scheme of reclamation formulated by them does not contravene, Article 297 of the Constitution.

श्री मधु लिमये : (बांका) इस के बारे में मैं आप का मार्गदर्शन चाहता हूं क्योंकि मंत्री महोदय ने अभी जो वक्तव्य दिया है वह तथ्यों की दृष्टि से भी गलत है और कानून की दृष्टि से भी गलत है। तो इस के बारे में मैं आप कौन सी प्रक्रिया निश्चित करना चाहते हैं। एक तो यह है कि एक प्रस्ताव मैंने मंत्री महोदय के खिलाफ दिया था, उस प्रस्ताव को आप लेंगे या कोई और प्रक्रिया अपनायेंगे जिस के तहत मैं यह साबित कर सकूं कि इन्होंने गुमराह

करने वाला वक्तव्य दिया है और केन्द्र के अधिकारों पर जो अतिक्रमण हो रहा है उस का समर्थन किया है जबकि इन का कर्तव्य है कि केन्द्र के अधिकारों की रक्षा करें। आप जो भी प्रक्रिया बतायेंगे मैं मानने के लिए तैयार हूं। मैं आप के सामने सारे तथ्य रखने के लिए तैयार हूं।

MR. SPEAKER: I am not sitting here as a judge. I deal with procedures. I am not in a position to give my firm opinion as to the constitutional or legal side of it.

श्री मधु लिमये : मैं प्रोसीजर की ही बात कह रहा हूं जब ये सदन को गुमराह कर रहे हैं जान बूझ कर और अपने कर्तव्य को निभाने में असफल रहे हैं, तो आप ही बतायें कि कौन सी प्रक्रिया है।

MR. SPEAKER: How can I give my firm opinion on a legal question?

श्री मधु लिमये : मैं आप के सामने सारे सबूत रखने के लिए तैयार हूं। आप मुझे सदन के सामने इन को रखने की इजाजत दीजिए।

MR. SPEAKER: I am not prepared to go into the legal or constitutional side of it.

श्री मधु लिमये : अध्यक्ष महोदय, फैक्टस के ऊपर भी ये गलत बोल रहेहैं।

MR. SPEAKER: He thinks he is right. You think you are right. How can II decide?

श्री मधु लिमये : अध्यक्ष महोदय, मैं आप को फैक्ट्स देने को तैयार हूं। या तो डाइरेक्शन 115 में यह मसला उठे या 184 में उठे। जो भी आप बतायें मैं मानने को तैयार हूं।

एक माननीय समंदस्य : 115 में भी ही सकता है।

श्री मधु लिमये : जो आप बतायेंगे, मैं मानने के लिए तैयार हूं।

MR. SPEAKER: As far as the legal position is concerned, I am not going into that.

श्री मधु लिमये : लीगेलिटी की भी बात बताऊंगा और तथ्यों के आधार पर भी बाताऊंगा।

MR. SPEAKER: I am not sitting here as a judge.

12.42 hrs.

MATTER-UNDER RULE 377

TIME CAPSULE BURIED BY ALL-INDIA CONFEDERATION OF CENTRAL GOVERNMENT OFFICERS ASSOCIATION ON 1-5-1974.

MR. SPEAKER: Now, we take up matter under Rule 377. There are three Membefs who have given notice on the same subject, Shri Bibhuti Mishra, Shri B. V. Naik and Shri Madhu Dandavate. Out of the three, I allow the Member who was the first to send in the notice.

SHRI B.V. NAIK (Kanara): The other day all the seven were permitted.

MR. SPEAKER: Shri Bibhuti Mishra.

श्री विभूति मिश्र (मोतीहारी) : 377 के अन्दर मैं आपकी मार्फत गृह मंत्री जी का ध्यान इस ओर खींचना चाहता हूं कि एक टाइम कैप्सूल तो सरकार ने लाल किले के सामने जमीन में गड़ाया था। पता नहीं उस में कौन कौन सी बातें है। उन बातों के बारे में थोड़ा सा अखबार में भी आया था। यह कहा गया था कि देश का इतिहास उस में लिखा गया है। मैं समझता हूं कि हम लोगों को भी पूछना चाहिए था कि हम टाइम कैप्सूल गाड़ने जा रहे हैं, उस में क्या क्या बातें लिखी जाएँ। हम लोगों